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NATIONAL COMPANY LAW TRIBUNAL KOLKATA BENCH` KOLKATA

C.P IB) No.729/KB/2017

Present: Hon'ble Member (J) Shri Vijai Pratap Singh Hon'ble Member (J) Shri Jinan K.R

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 20th December 2017, 10.30 A.M.

Name of the Company Under Section		Orissa Stevedores LtdVs-The Orissa Minerals Development Co. Ltd. 9 IBC		
2. 3. Le.	MR. SAUBE MR. NIKE MR. DRI	HE CHOWDHUR HIL JAPN, AR PTO MAJUME WARJYA BAS	ex, Adv. (Op dr. DAR, Adv.	perational phojus 20/12/

ORDER

Ld. Counsel for the operational creditor is present. No one is present from the corporate debtor's side.

As per directions of the Hon'ble NCLAT in Innoventive Industries case notice on the corporate debtor is to be served. Court Officer is directed to issue notice of admission to the corporate debtor and hand over the same to the petitioner for effective service on the corporate debtor. Petitioner is to

serve the notice of admission on the corporate debtor and file affidavit of service within 7 days from today.

WALLOW EHROTERIA, Adv

MICHIE SAM, Adv.

DEBTO MAJUMBAR AL

OLSWATCHA BASU) Adu

List it on 09/01/2018 for admission.

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(Jinan K.R.) Member (J) (V.P.Singh) Member (J)

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